

Central Adminisrative Tribunal
Principal Bench

C.P.No.128/2002 in
O.A.No.1131/2000

Hon'ble Shri V.K.Majotra, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 18th day of September, 2002

Mewa Lal
s/o Shri Pathiraj
c/o G-80, Preet Vihar
Vikas Marg
New Delhi. Applicant

(By Advocate: None)

Vs.

1. Shri S.Narayan
Secretary
Ministry of Finance
Government of India
North Block
New Delhi.
2. Shri B.K.Mishra
Commissioner, Central Excise
C.R.Bldg., I.P.Estate
New Delhi - 110 002.
3. Shri K. Srivastava
Addl. Commissioner (PAV)
C.R.Building,, I.P.Estate
New Delhi - 110 002.
4. Shri V.K.Singh
Deputy Commissioner,
Central Excise
MOD-IV, G-80, Preet Vihar
Vikas Marg
New Delhi - 110 092. Respondents

(By Advocate: Sh. R.R.Bharati)

O R D E R(Oral)

By Shri V.K.Majotra, Member(A):

This Contempt Petition has been filed on behalf of the applicant, alleging non-implementation of order dated 19.12.2000 in OA 1131/2000. This Contempt Petition has been filed on 4.2.2002, i.e., after expiry of the period prescribed for filing Contempt Petition.

(19)

2. Learned counsel for respondents stated that applicant's OA 1131/2000 was disposed of by order dated 19.12.2000 with a direction to respondents to consider applicant's case for full day employment in accordance with the rules and by passing a speaking order. Subsequently, applicant had filed OA 2407/2001 which was disposed of as withdrawn, by order dated 13.9.2001, and liberty was given to the applicant to file a proper application or to avail any other appropriate remedy in accordance with law.

3. Respondents have passed Annexure-A1 dated 20.3.2001 in pursuance of this Court's orders of 19.12.2000 in OA 1131/2000 stating that applicant cannot be granted temporary status and regularisation as he was a part-time casual employee. It was further stated that in view of the Court's orders in another OA, certain persons having been granted temporary status on regular basis, services of the applicant as part-time worker, are not required any longer and were dispensed forthwith. Whereas, on perusal of Annexure-A1, we do not find any violation of the directions of this Court, Learned counsel also brought to our notice a letter/offer dated 13.9.2002/ *Addressed to Applicant* regarding engagement as a part-time worker at Delhi Commissionerate for a period of three months, subject to review thereafter depending upon the availability of work.

4. Having regard to the above discussion, we do not find any merit in this Contempt Petition, which is dismissed accordingly. Notices issued to the respondents are discharged.

V.K.Majotra

(V.K.Majotra)
Member(A)

(Shanker Raju)
Member(J)

/rao/